

REPORT

The following items rendered by Smt. Sushila Rani Babu Rao Patel have been listened to:—

- (1) Raya Bageshri—Vilambit and Drut khayal.
- (2) Raga Basant—Vilambit and Drut Khayal and Tarana.
- (3) Kajri.
- (4) Thurrui.

Comments:

So far as her rendering of Khyals is concerned, it is felt that the shortcomings are, in a considerable measure, outdone by some salient features of the particular style to which her singing conforms.

The layout of the programme would have been better if Smt. Patel's choice had not fallen on Kajri and Thumri.

R. C. MULLICK S. MUTATKAR
11-7-70 14-7-70
 GOPAL SINGH
 14-7-70

Attested.

A. K. SEN
15-7-70
Director General,
All India Radio,
Xt w Delhi.

EXEMPTION FROM REGULAR AUDITION TO SMT. SUSHILA RAM PATEL

12fii. SHRI BALKRISHNA GUPTA:
SHRI (.. A. AIPAN:

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state:

(a) whether it is a fact that Smt. Sushila Rani Patel, a casual artist of All India Radio, Bombay, was exempted from regular audition and approved for broadcast of rainisi, from All India Radio;

if so, the year in which she was opted from audition;

ii whether she was exempted from audition by over-ruling the expert opinion on music; and

if so, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): (a) Yes, Sir.

(b) 1964.

(c) No, Sir.

(d) does not arise.

SELECTION OF AMATEUR ARTISTES BY A.I.R. AT RAJKOT

1262. DR. B. N. ANTANI: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the selection of amateur artistes for the programme of Rajkot Station of A.I.R. is made without audition test and without any scrutiny; and

if so, what is the difference maintained by the A.I.R. as between trained artistes and these amateur artistes?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): (a) No, Sir.

(b) Does not arise

FILM COUNCIL

1263. SHRI K. L. N. PRASHAD: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state:

(a) whether it is a fact that representatives of the film industry asked for a larger representation on the film Council proposed to be set up by the Union Government;

(b) when the Council is likely to be set up and what will be its aims and functions;

(c) whether the Union Government had called a meeting recently to discuss the matter with film representatives; and

(d) if so, the decision taken in the meeting?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): ; I and (c) Yes, Sir.

(b) Details of the proposed Council are being worked out.

(d) No decision was taken at the meeting, which was convened to hear the views of representatives of different sections of the film industry on different aspects of the proposed Film Council.

SCHEME FOR DRY FARMING IN HISSAR

1264. SHRI K. L. N. PRASAD: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether the Government of Haryana has forwarded to the Centre a scheme for dry farming in Hissar; and

(b) if so, the quantum of assistance proposed to be given to the State of Haryana for its implementation?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & CO-OPERATION (SHRI U. ANNASAHEB SHINDE.): (a) Yes, Sir.

(b) During 1970-71, a sum of Rs. 22.20 lakhs is proposed to be sanctioned for the implementation of the dry farming project in Hissar District, Haryana).

INSTALLED CAPACITY OF SUGAR INDUSTRY

1265. SHRI KRISHAN KANT:
SHRI A. G.
KULKARNI:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) what was the installed capacity of the sugar industry during the last five seasons

1965-66, 1966-67, 1967-68 and 1968-69, State-wise and sector-wise (Private, Cooperative and State-owned/managed);

(b) what was the actual sugar production during the above seasons, State-wise, and all India-wise; and

(c) which sector has better utilised the installed capacity and the reasons for under utilisation by the other sector?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & CO-OPERATION (SHRI U. ANNASAHEB SHINDE.): (a) and (b) The required information in regard to installed capacity and production of sugar is given in the attached Statements I and II. [See Appendix LXXIII, Annexure Nos. 51 and 54].

public importance

(c) Statement III showing the State-wise percentage of production to installed capacity worked out from Statements I and II referred to above is attached. [See Appendix LXXIII, Annexure No. 55]. This statement shows that in some States cooperatives have better utilised the installed capacity while in some other States joint stock factories have done better in this respect. The utilisation of installed capacity depends, among other factors, on the availability of cane to sugar factories for crushing.

WORKERS' REPRESENTATIVES ON BOARDS OF DIRECTORS

749. SHRI BALACHANDRA MENON: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that the decision to take workers' representatives on the boards of directors of selected public undertakings has not been implemented yet; and

(b) if so, what are the reasons for the delay in implementing the decision?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): (a) and (b) The matter is under consideration in consultation with the concerned Ministries.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

LIGHTNING STRIKE BY THE EMPLOYEES OF THE ASHOKA HOTEL, NEW DELHI

SHRI N. R. MUNISWAMY (Tamil Nadu): Sir, I beg to call the attention of the Minister of Tourism and Civil Aviation to the lightning strike by the employees of the Ashoka Hotel, New Delhi.

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. (SHRIMATI) SAROJINI MAHISHI): Mr. Chairman, Sir, it is with considerable distress that I have to report to the House on the highly irresponsible behaviour of a section of employees of Ashoka Hotel, which has resulted in acute inconvenience to hundreds of guests living in this premier public sector hotel including many foreign visitors. On 28th July the Joint Action Committee of the Ashoka Hotel Employees Union and the Ashoka Hotel Karamchari Sangh sent a list of 87 demands to the Management. On the plea that no action had been taken by Management on these demands, the Committee served a similar notice on 1st August. As required under the provisions of the Industrial Disputes Act, the Management referred the

Transferred from the 10th August, 1970.